

(2023) 07 SIK CK 0040
In the Sikkim High Court
Case No : Writ Petition (C) No. 13 Of 2023

Hissey Doma Bhutia & Ors

APPELLANT

Vs

Gram Prasashan Kendra, 10th Aritar Gpu & Ors.

RESPONDENT

Date of Decision : 26-07-2023

Acts Referred:

Citation : (2023) 07 SIK CK 0040

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : Mon Maya Subba, S. K. Chettri, Sujan Sunwar

Judgement

Bhaskar Raj Pradhan, J

1. The notice issued to the respondent no.1 has returned unserved with the remarks 'no such person in this address'. The petitioners have impleaded the Gram Prasashan Kendra, 10th Aritar GPU, through its Municipal Executive Officer, Rhenock, Pakyong District. Re-issue notice through the court process server, subject to filing of requisites within three days. 'Dasti' in addition is also permitted .

2. Four weeks time as prayed for is granted to the respondent nos. 2 to 4 to file their Counter-affidavits. Two weeks thereafter, to the petitioners to file rejoinder, if any.

3. List on 21.09.2023.